GOVERNMENT OF INDIA MINISTRY OF HOUSING AND URBAN AFFAIRS RAJYA SABHA UNSTARRED QUESTION NO. 2786 ANSWERED ON 18/08/2025

NOTIFICATION OF ROADS FOR MIXED LAND USE UNDER DELHI MASTER PLAN 2041

2786. SHRI DHANANJAY BHIMRAO MAHADIK:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether Government has notified roads for mixed land use under the Delhi Master Plan 2041;
- (b) if so, the total number of roads notified for this purpose and the criteria/procedure adopted for such notification;
- (c) whether Government proposes to notify additional roads for mixed land use in future, in response to local demands and developmental needs;
- (d) if not, the reasons therefor; and
- (e) the process through which a road, being of public importance and supported by local residents, can be proposed or recommended for inclusion in the list of mixed land use roads?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI TOKHAN SAHU)

- (a) & (b) No. Currently, The Master Plan for Delhi (MPD)-2021 is in force.
- (c) to (e) Based on the information received from Municipal Corporation of Delhi and New Delhi Municipal Council, at present, there is no proposal to notify additional roads for mixed land use. The existing Master Plan for Delhi (MPD)-2021, Chapter 15: Mixed Use Regulations, permits various activities subject to fulfilment of conditions mentioned therein. Relevant Para in this regard is as under:

Para	Provisions
15.3.3 Notification of Mixed Use Streets in Urban Areas	iv) For the notification of mixed use streets, in areas that have not been surveyed or have been surveyed but streets have not been notified pursuant to notification dated 7.9.2006, local bodies shall be required to carry out within a reasonable time of the notification coming into force, and with due expedition, and not later than 90 days, a survey of all streets of the above-mentioned width, if not already done, with a view to identifying stretches of such streets as mixed use streets.
	[Note-1: The local body shall carry out a survey in those streets / roads in urban villages and regularized-unauthorized colonies not surveyed pursuant to the provisions of MPD-2021 notified on 7.2.2007, within a period of three months of this Notification.]
	v) The field survey shall assess the extent of existing non-residential use on the streets, the stretch of the street to be notified, the additional requirement of civic amenities and the provision for traffic circulation and parking.
	vi) The notification shall be issued by the Urban Development Department, GNCTD immediately after the field survey is completed.

15.3.4 Notification of Mixed Use Streets in Urbanisable Areas in Future In new urbanisable areas, mixed use shall be permissible in the following areas:

- i) In newly developed residential areas, mixed use as specified above shall be permitted only on residential plots abutting 18m. ROW roads.
- ii) The layout plan in newly developed urban extension shall earmark such stretches / plots and notify them under the mixed use policy at the time of grant of permission for layout plan in the case of private development and at the time of disposal by allotment or auction in the case of areas developed by DDA.
- iii) In the Abadi area of villages in urbanisable area, mixed use shall be permissible as per the provisions of urban villages and for this purpose, local bodies shall be required to carry out within a reasonable time of the notification coming into force, and with due expedition, and not later than 90 days, a survey of all streets of the above-mentioned width, if not already done, with a view to identifying stretches of such streets as mixed use streets.
